

29/11/93

Mr. J. K. Mishra, Counsel to applicant

Shri Mishra seeks adjournment. Per-upt on 4/11/2000 for arguments.

Gopal Singh
Adm. Member

A. K. MISRA
Judl. Member

04.01.2000

Mr. J. K. Mishra, Counsel for the applicant

Learned counsel for the applicant submits that the applicant has been given appointment on compassionate ground and in view of this development, he does not want to press the present application. The OA is, therefore, disposed of as having not been pressed.

Gopal Singh
Adm. Member

A. K. MISRA
Judl. Member

Part II and III destroyed
in my presence on 25.9.06
under the supervision of
section officer (1) as per
order dated 23/9/06

Section officer (Records)

Copy of order along with
Copy of application along
with its annexures
Sent to Respondents
No 1 to 4 via
No 03 to 06
dt 7-1-2000

1/1 copy
27/11/00
M/S

The copy of order
along with copy of
OA application
received back from
Respondent no 1.
With remarks of
postman that
no copy address.
The OA is filed
in Part III.
17/1/2000